

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 27th day of May, 2020.

E. Bail No.89/2020.

Karuppaiya, 19/2020,
S/o.Venkatachalam,
2/33, Pappathiamman Kovil Street,
Neikuppai Post,
Veppanthattai Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by Sub-Inspector of Police,
AWPS, Perambalur P.S.

Cr.No.11/2020.

... Respondent/Complainant.

Offences u/Ss. 5(L), (j), (ii) r/w 6 of POCSO Act.

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This petition coming on this day before me for order in the form of e-bail by Thiruvargal.K.Prabu Devan, S.Ramesh & A.Oomadurai, Advocates for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss. 5(L), (j), (ii) r/w 6 of POCSO Act.

The petitioner stated that the alleged date of occurrence on 01.04.2020 and that he was remanded on 03.05.2020 and that he has not committed any such offences as alleged by the respondent police and that earlier two applications were dismissed by this Court and that no other similar bail application is filed before any other Court including the Hon'ble High Court of Madras and hence the accused is entitled for bail.

In his reply forwarded by the Special PP it was stated that investigation is still pending and that the statement of the victim u/s 164 Cr.P.C need to be recorded and that if the accused is released on bail he shall threaten the victim and the

witnesses and so he strongly objected to release the accused on bail.

The accused was remanded only on 3.5.2020. Victim herself has given the complaint stating that the accused told her that he shall marry her and forcibly had sexual intercourse with her.

Considering the age of the victim, and as the investigation is still pending and as the earlier bail application was dismissed only a week before and there is no change in the circumstances of the case this court is of the opinion that it would not be proper to release the accused on bail at this stage. Hence in the interest of justice this petition is dismissed.

Pronounced by me through E mail, this the 27th day of May, 2020.



S. Habangin
27.5.2020
Sessions Judge,
Mahila Court, Perambalur.

Cr.No 11/2020

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Wednesday, this the 27th day of May, 2020.

E. Bail No.90/2020.

Sakthivel, 32/2020,
S/o Rajendhiran,
V.Kalathur Post,
Veppanthattai Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by Inspector of Police,
V.Kalathur P.S.

Cr.No.73/2019 .

... Respondent/Complainant.

Spl.SC.No.70/2019.

Offences u/Ss.7, 8, 11(3), 12 POSCO Act @ u/Ss.11(3), 12(6), 5(m),
5(h) POSCO Act r/w 506(ii) of IPC.

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This petition coming on this day before me for order in the form of e-bail by Thiruvargal.A.P.Swamy, P.KrishnaArjun, S.Mohamed Ismail and V.Vijayan, Advocates for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss.7, 8, 11(3), 12 POSCO Act @ u/Ss.11(3), 12(6), 5(m), 5(h) POSCO Act r/w 506(ii) of IPC.

The petitioner stated that alleged date of occurrence was on 24.04.2019 and that he was remanded on 25.04.2019 and that he was released on U/s 167(2) Crpc and that mandatory bail is filed before this Court and that this Court altered the Sections at the time of charges framing U/s @ 11(3), 12(6), 5(m), 5(h), POSCO Act r/w 506(ii) of IPC and that this Court issued fresh warrant because after charge sheet committal stage the accused was not produced before this Court by the respondent

Police and that Goondas Act was revoked by the Hon'ble High Court of Madras, Madurai bench in HCP(MD) No.648/2019 dated 11.05.2020 and that he is an innocent person and that he has not committed any such offence and that he is falsely implicated in this case and that no other similar bail application is filed before any other Court including the Hon'ble High Court of Madras and hence the accused is entitled for bail.

In his reply forwarded by the Special PP it was stated that if the accused is released on bail he may abscond and he strongly objected to release the accused on bail.

Considering the facts and circumstances of the case and that the accused was in custody for more than 90 days and that the charge sheet was already filed this court is inclined to release the accused on bail with following conditions:

- (i) that the petitioner/accused is ordered to be released on bail on executing own bond for Rs.10,000/-;
- (ii) that the petitioner/accused shall appear and sign before this Court daily twice at 10.00 a.m. and 5.00 p.m after 01.06.2020 until further orders;
- (iii) that the petitioner/accused shall co-operate with the speedy disposal of the case.

Pronounced by me through Mail, this the 27th day of May, 2020.



25. Halanghi
27.5.2020
Sessions Judge,
Mahila Court, Perambalur.